

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, AT PUNE

IN THE MATTER OF

INTERLOCUTORY APPLICATION NO. 210 OF 2024

IN

ORIGINAL APPLICATION NO. 71 OF 2024 (WZ)

MR. AMIT DEEP SINGH ... APPLICANT

VERSUS

STATE OF MAHARASHTRA

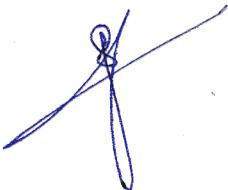
AND OTHERS ... RESPONDENTS

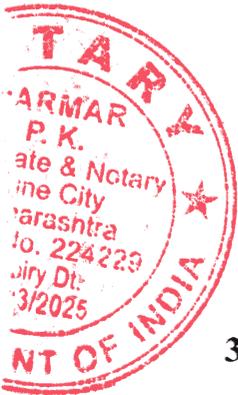
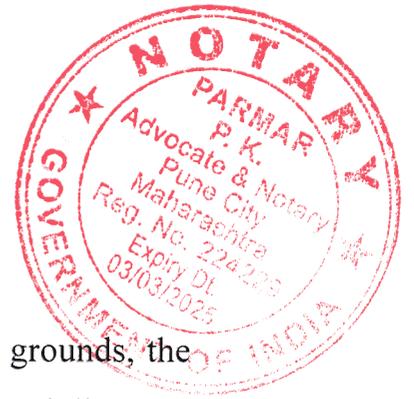
REPLY AFFIDAVIT ON BEHALF OF  
RESPONDENT NO. 4 IN RESPONSE TO  
THE INTERLOCUTORY APPLICATION

I, Mr. Sarvesh Vilas Javdekar, Age: 42 years, Occupation:  
Business, having Address for Correspondence at: Office No.  
301-306, Siddhartha Towers, Sangam Press Road, Kothrud,  
Pune, Maharashtra - 411038, being the Partner in M/s. Vilas

**Javdekar Eco Homes, Respondent No. 4 named herein, state on solemn affirmation as herein below: -**

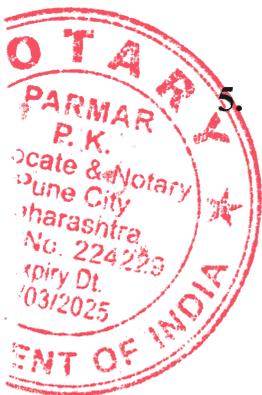
1. I state that being a Partner in the Partnership Firm, M/s. Vilas Javdekar Eco Homes, Respondent No. 4 herein, I have and hold information about and personal knowledge regarding the facts relevant to the present Original Application as well as the Interlocutory Application, and being authorized by the Partners of the said Partnership Firm, I am executing and furnishing the present Affidavit in Reply before this Hon'ble Tribunal. I state that the Resolution and Letter of Authorization dated 24<sup>th</sup> May 2024 issued by the Partnership Firm, M/s. Vilas Javdekar Eco Homes, appointing myself as the Authorized Signatory and Representative of the Firm for the purposes of the present proceeding is filed on record.
2. At the outset, I state that contents of the Interlocutory Application filed by the Applicant are false, incorrect, and misconceived. I state that the Applicant has failed and neglected to plead and sufficiently prove any cause of action against Respondent No. 4 in the Original Application as well as in the Interlocutory Application. I state that the Applicant has failed to produce material facts and evidence on record to





show any *prima facie case*. I state that on these grounds, the Interlocutory Application is liable to be rejected and disposed of at the threshold.

3. I state that the pleadings, averments, allegations, and affirmations made by the Applicant in the Interlocutory Application are false, incorrect, uncorroborated and misconceived, and therefore, I for Respondent No. 4 expressly and specifically deny all the contents of the Interlocutory Application, except such contents which are expressly and specifically admitted by Respondent No. 4 herein below.
4. I state that no contention or allegation of Applicant made in the Interlocutory Application may be deemed to have been admitted, unless it is expressly and specifically admitted in the present Affidavit.

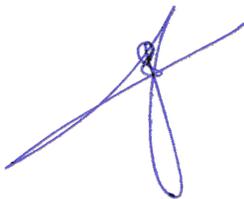


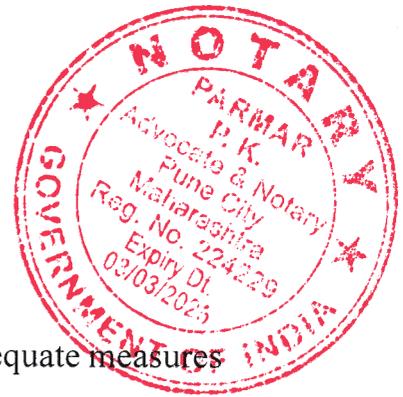
5. The following is the Paragraph - wise Reply / Submissions of Respondent No. 4 to the contents of the Interlocutory Application, which may kindly be read without prejudice to one another: -

5.1 With respect to the contents of Paragraph No. 1 of the Interlocutory Application, I for Respondent No. 4 state

that it is part of the record that the Applicant has filed the Original Application, I deny that the Applicant has raised any substantial question regarding noise or dust pollution arising from the construction site of the Project of Respondent No. 4 at Survey No. 13, Hissa Nos. 3, 4, 5, 6, 7, 8/1, 8/2, 9, 10, 11, 12, 13B/1, 13B/2, 14, 15, 16, 17, 18, 19, Plot 1-C, Village: Balewadi, Taluka: Haveli, District: Pune [**“said Project”**]. I state that the facts narrated and pleadings made by the Applicant in the Original Application are false, incorrect, and misconceived in the sense in which they are made, and Respondent No. 4 is in process of furnishing a separate Affidavit in Reply in response to the Original Application, refuting all allegations made therein. I for Respondent No. 4 seek leave of Hon’ble Tribunal to read and refer to the contents of such Affidavit in Reply and its Annexures filed in response to the Original Application, as and when it may be required.

5.2 With respect to the contents of Paragraph No. 2 of the Interlocutory Application, I for Respondent No. 4 state that the same are false, incorrect, and misconceived, and the same are denied *in toto*. I expressly deny that Respondent No. 4 has undertaken construction activity of





the said Project without implementing adequate measures for control of noise or dust emissions. I further expressly deny that the alleged noise and dust pollution is causing any adverse impacts on physical or mental health of any person whatsoever, whether residing in close proximity to the construction site of the said Project or otherwise. I plead before the Hon'ble Tribunal that the Applicant may kindly be directed to prove with cogent evidence, certifications etc. the veracity and scientific authenticity of the data on which the Applicant places his reliance.

**5.3** With respect to the contents of Paragraph No. 3 of the Interlocutory Application, I for Respondent No. 4 state that the same are utterly false, incorrect, and uncorroborated. I for Respondent No. 4 vehemently deny that Respondent No. 4 has caused any violation of any law whatsoever. I state that Respondent No. 4 has obtained all permissions, sanctions, clearances, etc. by following due process of law, and is adhering to all conditions put thereunder while constructing the said Project.

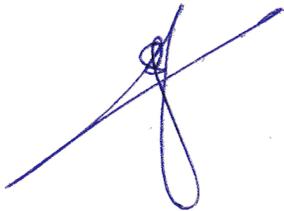
**5.4** With respect to the contents of Paragraph No. 4 of the Interlocutory Application, I for Respondent No. 4 state

that the same are a part of record and do not warrant any comment from Respondent No. 4.

5.5 With respect to the contents of Paragraph No. 5 of the Interlocutory Application, I for Respondent No. 4 state that the same are false, incorrect, and hence, the same are denied *in toto*.

5.6 With respect to the contents of Paragraph No. 6, 7, 8, and 9 of the Interlocutory Application, I for Respondent No. 4 state that the data collected by the Applicant with respect to alleged violation of mandated ambient noise level permissible limits is entirely unscientific and cannot be relied upon by the Hon'ble Tribunal.

(i) I state that although the CSIR - NEERI is one of the prestigious scientific institutions in the country, it is seen after closely observing the said Mobile phone Application "Noise Tracker" that the said Institution has included a disclaimer in the said Mobile Application regarding the accuracy of the data collected in it.





- (ii) I state that on perusal of the section “About us” of the said Mobile Application, the following is the disclaimer mentioned therein: -

“Noise Tracker Pro” is a unique sound meter application for mobile phones developed by the noise experts from CSIR - National Environmental Engineering Research Institute (NEERI), Nagpur, India, to give a more specific product or application through continuous research and development efforts. “Noise Tracker Pro” is a handy, essential gadget, highly reliable App, pre-calibrated measurements, and supports frequency weightings. The “Noise Tracker Pro” App is a real-time noise monitoring application (noise meter, dB meter) dedicated to evaluating noise levels in the surrounding environment as professional sound meter performs. This App will use the phone microphone to measure environmental noise levels dB (decibels) and display noise levels on the mobile screen. This smartphone application is a handy tool for the students, professionals,



and the general public, to know the extent of noise levels in their surrounding environment.

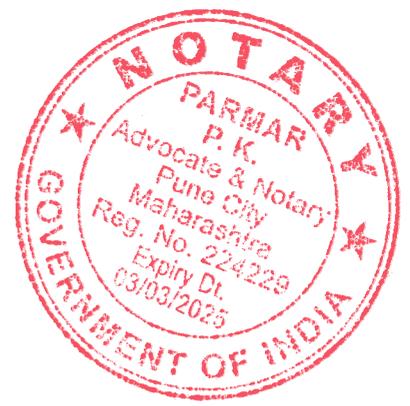
*The accuracy level may change with the change in the make and model of the smartphone. Hence it is always recommended to calibrate the application with an already calibrated SPL meter to improve the accuracy of measurement by adjusting the microphone sensitivity.*

- (iii) Further, I state that in the “About us” section of the said Mobile Application, it is also mentioned that one of the “Features” thereof is that *“Performance (of the said Mobile Application) best fits with calibrated SPL meter”*.

- (iv) I further wish to bring on the record of the Hon’ble Tribunal that the “About us” section of the said Mobile Application has put another disclaimer note at the end of this section, which states as follows: -

*“This tool is not a professional device to measure decibels. Microphones in most*

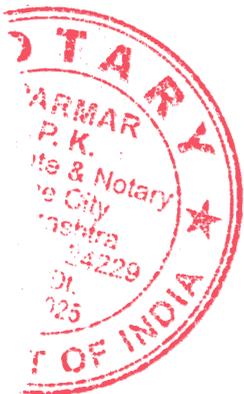




smartphone devices are aligned to the human voice. The smartphone microphone device limits the maximum values due to which Very loud sounds (over ~90 dB) may not be recognized by most of the devices. So please use it as just auxiliary tool. If you need more accurate dB values, we recommend an actual sound level meter for noise measurements.”

(v) Furthermore, I wish to bring to the kind attention of the Hon'ble Tribunal that the said “About us” section also prescribes certain conditions which are expected to be followed by the user for getting ‘best’ measurements from the said Mobile Application, which are as follows: -

- The smart microphone should not be kept hidden during measurement.
- The smartphone should not be in the pocket but should be held on hand while noise measurements.
- Don't make a noise on the back of the smartphone while monitoring noise.

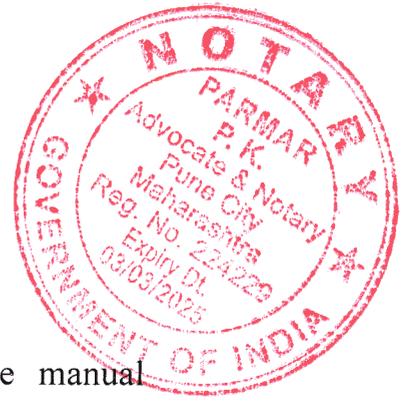


- Keep a safe distance from the source during noise monitoring; otherwise, it may harm you.

(vi) I state that for, ease of reference, the Screen Images of the Information, Disclaimers, Conditions, etc. mentioned in “About us” section of the said Mobile Application “Noise Tracker” are attached to the present Submissions as “Annexure - R1”.

(vii) I further state that on using the said Mobile Application, it can be noted that if professional devices like an SPL Meter is not used for proper and valid calibration of the said Application, the said Application can also be manually calibrated, and as such, there is always a possibility that the data recorded in the said Mobile Application is manipulated and does not represent the true and correct picture about levels of sound / noise. I state that the Applicant has failed to produce on record any proof, documentary or otherwise, to show that the said Application was properly calibrated by using a professional device. I state





that the Screen Images showing the manual calibration process and of the said Mobile Application "Noise Tracker" is attached to the present Submissions as "**Annexure - R2**".

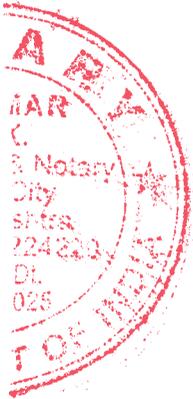
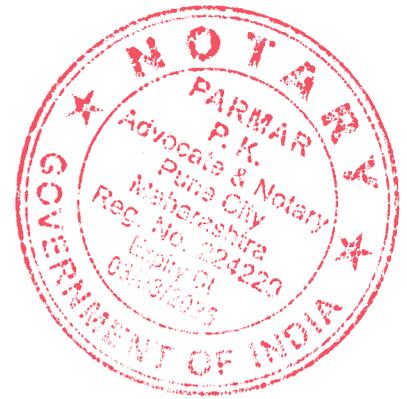
- (viii) Furthermore, I state that it is even more important to consider the "*Protocol for Ambient Level Noise Monitoring*" issued by the Central Pollution Control Board in July 2015, which prescribes several conditions such as Site Selection Criteria, criteria for Selection of Noise Level Meter, method of Calibration, norms for the Monitoring Time, Monitoring Parameters, and Monitoring Protocol etc. I state that the Interlocutory Application as well as the Original Application are completely silent about the said Protocol of the CPCB. I state that for, ease of reference, the "*Protocol for Ambient Level Noise Monitoring*" issued by the Central Pollution Control Board in July 2015 are attached to the present Submissions as "**Annexure - R3**".

- (ix) I further state and it is pertinent to note that the Applicant has recorded the noise levels through

the "Noise Tracker" mobile application for miniscule and negligible durations, ranging between 1 Second to 60 Seconds. I state that the said Protocol prescribed by the CPCB mandates measuring noise level and calculating the weighted average, by employing the given method of Calibration, norms for the Monitoring Time, Monitoring Parameters, and Monitoring Protocol. I state that data produced by the Applicant fails to meet the standards set under the said Protocol of CPCB, and as such, cannot be deemed to be genuine or accurate.

- (x) I state that the Applicant has failed to plead, let alone prove with cogent evidence, if he has or has not complied with the said Protocol issued by the CPCB, and whether or not he has calibrated the said Mobile Application as per the defined standards and protocols before collecting data through the same.
- (xi) Considering the abovementioned submissions, contents / disclaimer / conditions mentioned in the said Mobile Application "Noise Tracker", as well





as the CPCB Protocol and the conditions therein, I reiterate and emphasise the submission that the data produced by the Applicant is inaccurate, unscientific, and hence, the Hon'ble Tribunal ought not place any reliance on the same.

(xii) I state, based on the above submissions, that the Applicant has failed to plead or to show with cogent evidence any *prima facie case* in his favour. **In fact, there is no prima facie case in favour of the Applicant.**

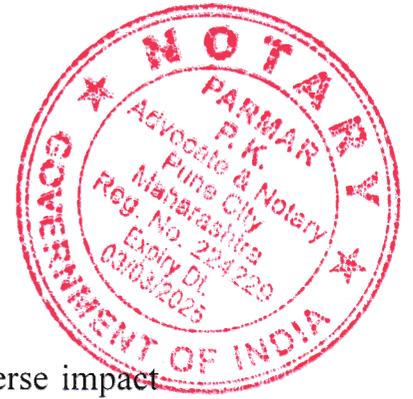
6. With respect to the contents of Paragraph No. 10 and 11 of the Interlocutory Application, I for Respondent No. 4 state that Respondent No. 4 has been and is complying with all the conditions of the Environmental Clearance dated 23/02/2023 issued in its favour with respect to the said Project, including Condition No. XVII, by taking sufficiently adequate measures to mitigate noise and dust emissions from the construction site of the said Project. I expressly deny the allegations that the Respondent No. 4 is violating any provision of the Noise Pollution (Regulation and Control) Rules, 2000.



7. With respect to the contents of Paragraph No. 12, 13, 14, and 15 of the Interlocutory Application, I for Respondent No. 4 state that the same are misconceived and uncorroborated, and therefore, I for Respondent No. 4 vehemently refute the same in entirety.

- (i) I expressly deny that there are persistent noise and dust emissions from the said Project of Respondent No. 4, and I further deny that the alleged noise and/or dust emissions are causing adverse health impacts on any person whatsoever living in close proximity to the construction site of the said Project.
- (ii) I state that on perusal of the documents furnished by the Applicant along with the Interlocutory Application, it appears that contents of the signature campaign are absolutely vague and are bereft of any material particulars.
- (iii) I state that the Applicant has failed and neglected to put on record any material facts or specific particulars pertaining to the 121 alleged residents of two societies.
- (iv) I state that based on the records of purported signature campaign produced by the Applicant with the Interlocutory Application, it is impossible to ascertain the identity of the participants, whether or not such signatories are genuine, and whether or not the





signatories have actually suffered any adverse impact on his / her / their mental or physical well-being, as is alleged by the Applicant.

- (v) I state that the data / records pertaining to the purported signature campaign produced by the Applicant is uncorroborated, and therefore, the same is entirely unreliable.
- (vi) As such, I state that the Applicant has failed to plead or to show any injury caused to any person, let alone any irreparable injury. **I state that no irreparable loss or injury is caused to the Applicant or any person otherwise.**

8. With respect to the contents of Paragraph No. 17, 18, 19, 20, 21, and 22 of the Interlocutory Application, I for Respondent No. 4 state that the same are misconceived and I deny the same.

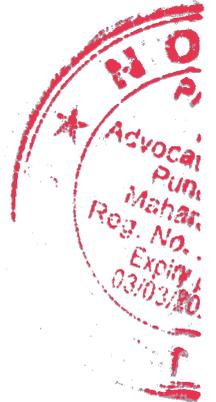
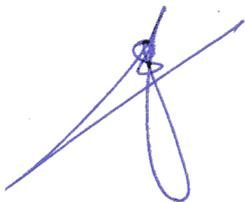
- (i) With due acknowledgement of and due respect to the judicial precedents set by Hon'ble Supreme Court of India and concurrent benches and/or Principal Bench of this Hon'ble Tribunal, the reliance by the Applicant upon the said judicial precedents is misplaced, misconceived, and unreasonable.
- (ii) I state that the principles for grant of injunctive reliefs are well settled, however, it is also a trite principle of

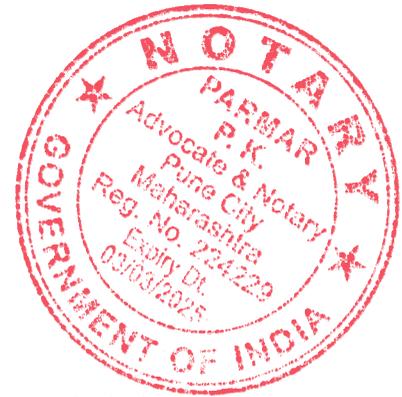


law that unless all three pre-conditions for grant of injunctive relief are satisfied, viz., prima facie case, irreparable loss, and balance of convenience, such interim reliefs in the nature of injunctive orders cannot and ought not be granted as a part of regular course.

- (iii) I state that there is no *prima facie case* in favour of the Applicant and the Applicant has failed to show any injury or damage caused to himself or any third person due to the construction activity of the said Project undertaken by Respondent No. 4.
- (iv) Therefore, I state that the Applicant's case is unfit for grant of any interim / interlocutory relief.

9. I state that the Applicant has not approached this Hon'ble Tribunal with clean hands, and has misrepresented and/or concealed certain material facts, which have a bearing on the subject matter of the Original Application as well as the present Interlocutory Application and the allegations made by the Applicant. I state that the Applicant has failed to consider and to bring on record of this Hon'ble Tribunal the details of other sources of noise in the vicinity of the said Society of the Applicant, and has only attempted to target the construction activity undertaken by Respondent No. 4, for the reasons best known to only him.





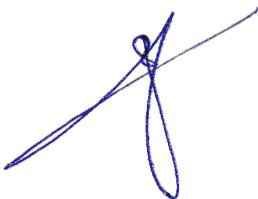
10. I state that the Applicant has deliberately concealed the fact that Piling Work is in progress on a plot of land next to the said Society as well as the construction site of the said Project of Respondent No. 4. I state that there are at least 2 (Two) or 3 (Three) Pile drivers functioning on the said plot of land during day time, which generate high level of noise since March or April 2024. I state that the Photographs of the Piling work ongoing on the said plot of land in the vicinity of the said Society are attached to the present Submissions as “Annexure - R4”. I state that the Applicant deliberately avoided providing such details of the said piling work, thereby concealing material facts which affect outcome of the present case.

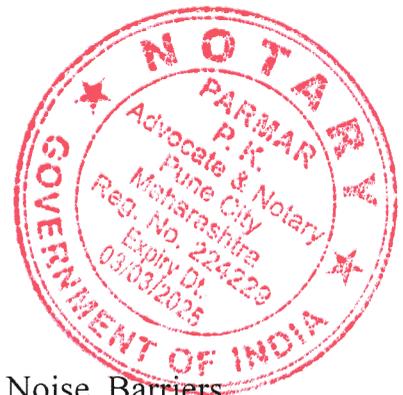
11. I state that besides the abovementioned alternate sources of noise which the Applicant has failed and neglected to disclose, another source of noise is the air traffic. I state that the said construction site of the said Project and the said Society of the Applicant are located within the Funnel Zone of the Pune International Airport, and the air traffic in the said zone is at a regular frequency. I state that the air traffic moving from above the said construction site of the said Project and the said Society can be and is also a contributing factor to the noise



levels in the vicinity of the said Society of the Applicant. I state that, however, the Applicant has deliberately failed to disclose this fact to this Hon'ble Tribunal, for reasons best known to him. I state that the construction site of the said Project of Respondent No. 4 is located within Zone P-8 and the Colour Coded Zone Map (C.C.Z.M.) issued by the appropriate authority is attached to the present Submissions as **"Annexure - R5"**.

12. I state that Respondent No. 4 has implemented various measures, equipment such as Flexible Noise Barriers, Anti-smog guns, water sprinklers etc. at the installed on the boundaries of and at various other locations at the construction site of the said Project, to effectively reduce the noise levels as well as the dust emissions, thereby taking all sincere and reasonable efforts in compliance of Condition XVII of the Environmental Clearance and the Noise Pollution (Regulation and Control) Rules, 2000. I state that the Photographs of the said equipment installed / being used at the construction site of the said Project, as well as the Purchase Orders and Invoices under which the said equipment were purchased and/or are being purchased by Respondent No. 4 are attached to the present Reply Affidavit as **"Annexure - R6"**.





13. I state that the equipment i.e., the Flexible Noise Barriers installed and used by Respondent No. 4 at the construction site of the said Project reduce the noise levels by approximately 15 to 17 decibel and the Anti-smog guns and the water sprinklers help in reducing the dissipation of the dust particles from the construction site of the said Project.
14. I state that Respondent No. 4 has taken all reasonable efforts to implement adequate measures as per standard industry norms to reduce noise levels and dust emissions from construction site of the said Project, and there is no violation of any condition of the said Environmental Clearance dated 23/02/2023 caused by Respondent No. 4. I state that due to the measures being undertaken by Respondent No. 4, the ambient noise levels in the proximity of construction site of the said Project are within the prescribed limits of ambient noise levels for residential premises.
15. I state that, on the contrary, the Applicant has failed to sufficiently plead, let alone prove, that the data / records related to alleged noise pollution produced by him along with the Interlocutory Application and/or the Original Application is scientifically true and accurate. I state that the Applicant has also failed to produce any genuine data / records with respect



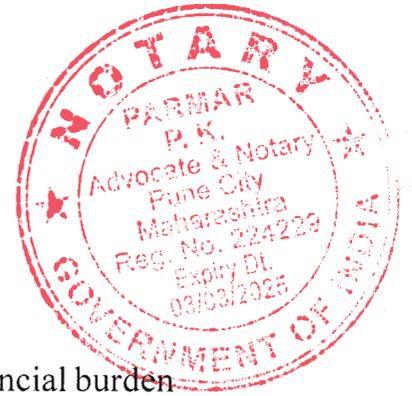
to any alleged dust emissions / air pollution. **Therefore, I state that evidently there is no prima facie case in favour of the Applicant that the construction activity of the said Project undertaken by Respondent No. 4 is causing noise pollution or dust emission which are violative of any law or any permission / clearance / certificate whatsoever.**



16. I further state that the Applicant has also failed to show that the data / records pertaining to the purported signature campaign are genuine, authenticated, and corroborated with specific particulars. As such, **I state that the Applicant has failed to substantiate the contentions that Applicant or any other person has suffered / is suffering any loss or harm or damage due to the construction activity of the said Project undertaken by Respondent No. 4.**

17. I also state that Respondent No. 4 has already taken adequate measures and borne high expenditure for ensuring mitigation of the noise and dust emissions from construction site of the said Project, in compliance of the conditions of the said Environmental Clearance dated 23/02/2023, and all relevant municipal or central laws, rules, and regulations. I state that if the prayer sought under this Interlocutory Application is allowed and the construction activity of the said Project is





brought to a halt, the same will attract not only financial burden upon Respondent No. 4, including but not limited to costs maintaining idle machinery, costs for salaries / wages etc. of its workers, employees, and contractors, etc., but also penal actions under Real Estate (Regulation and Development) Act, 2016, loss of business opportunity, loss of goodwill, without the Respondent No. 4 having violated any law or rules or regulations whatsoever, which in no terms can be compensated in terms of money. **Therefore, the balance of convenience does not tilt in favour of the Applicant, and as such, the Applicant's case is not worthy of being awarded an interim relief as sought under the Interlocutory Application.**

18. On the basis of the true and correct facts / circumstances brought on record on behalf of Respondent No. 4 and the submissions made hereinabove, I for Respondent No. 4 most respectfully pray that the Interlocutory Application lacks merits, and therefore, the same is liable to be rejected and disposed of without any interim order(s) being passed in favour of Applicant.



19. I for Respondent No. 4 seek leave of this Hon'ble Tribunal to amend, add, delete, or modify the contents of the present Affidavit in Reply or make any additional submissions or file



Additional Affidavit(s) to put additional facts on record before this Hon'ble Tribunal in the present matter, if deemed necessary.

20. I for Respondent No. 4 further seek leave of this Hon'ble Tribunal to produce and furnish relevant documents, data, and/or records in order to substantiate the contents in the present Affidavit in Reply being filed on behalf of Respondent No. 4.

21. **Therefore, I for Respondent No. 4 most respectfully pray that: -**

(A) This Hon'ble Tribunal may kindly be pleased to pass appropriate directions, dismissing and disposing of the Interlocutory Application No. 210/2024 for want of merits;

(B) Any other just and equitable order(s) in the interest of justice and equity may kindly be passed.

22. I state that all facts and circumstances narrated hereinabove are true and correct to the best of my information received by myself and/or as per personal knowledge, and the legal submissions made hereinabove are as per the legal advice





which I have received from my counsel, and I believe the same to be true and correct. Therefore, I am executing and furnishing the present Affidavit today on 11<sup>th</sup> day of June 2024, at Pune, Maharashtra (India).

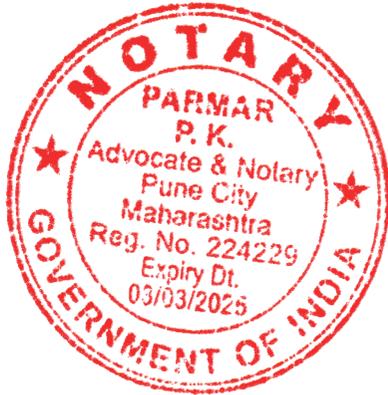
**AFFIANT**

*Sarvesh Javdekar*

**Mr. Sarvesh Vilas Javdekar**

**For Respondent No. 4**

**BEFORE ME**



**11 JUN 2024**

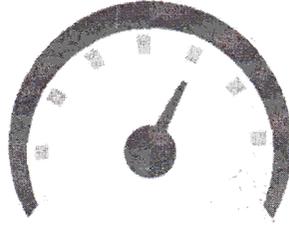


**BEFORE ME**

*PARMAR*

**PARMAR P. K.  
ADVOCATE & NOTARY  
B-301, Overa Enclave,  
Bhawani Peth, Pune-411042.  
Mob. 9028941296**

# Noise Tracker Pro



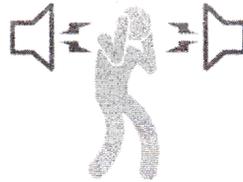
## Sound Measurements

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## Calibration

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## Noise Pollution Facts

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CSIR - National Environmental  
Engineering Research Institute, Nagpur

About App



"Noise Tracker Pro" is a unique sound meter application for mobile phones developed by the noise experts from CSIR - National Environmental Engineering Research Institute (NEERI), Nagpur, India, to give a more specific product or application through continuous research and development efforts. "Noise Tracker Pro" is a handy, essential gadget, highly reliable App, pre-calibrated measurements, and supports frequency weightings. The "Noise Tracker Pro" App is a real-time noise monitoring application (noise meter, dB meter) dedicated to evaluating noise levels in the surrounding environment as professional sound meter performs. This App will use the phone microphone to measure environmental noise levels dB (decibels) and display noise levels on the mobile screen. This smartphone application is a handy tool for the students, professionals, and the general public to know the extent of noise levels in their surrounding environment. The accuracy level may change with the change in the make and model of the smartphone. Hence it is always recommended to calibrate the application with an already calibrated SPL meter to improve the accuracy of measurement by adjusting the microphone sensitivity

#### Features:

- Performance best fits with calibrated SPL meter
- Very efficient saved record data management
- Indicates decibel by digital gauge
- Quick response on sound level changes
- Standard time weighting
- Compare the recorded noise level with popular international reference standards
- A- Frequency weighting filter
- Measure Equivalent A-weighted continuous sound level (LAeq),
- 1/3 Octave in graphical and tabular format
- Display SPL, LAeq, Average, Minimum and Maximum decibel values
- Measure noise descriptors L10, L50 & L90
- Display Elapsed time of decibel
- Create the geotagged map for the saved history data
- Handy custom Calibration for high precision and accuracy
- Data storage in the phone
- One can share the saved and recorded data across multiple platforms such as Gmail, WhatsApp, etc.

#### Recommendations for the 'best' measurement:

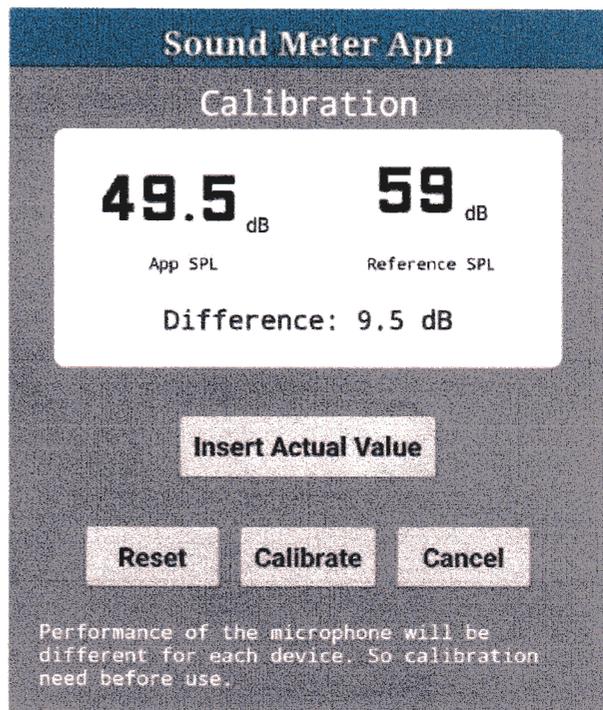
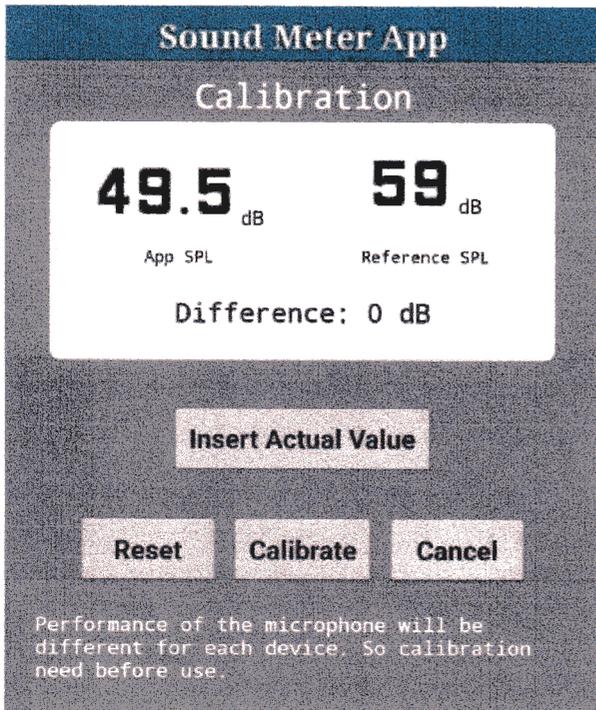
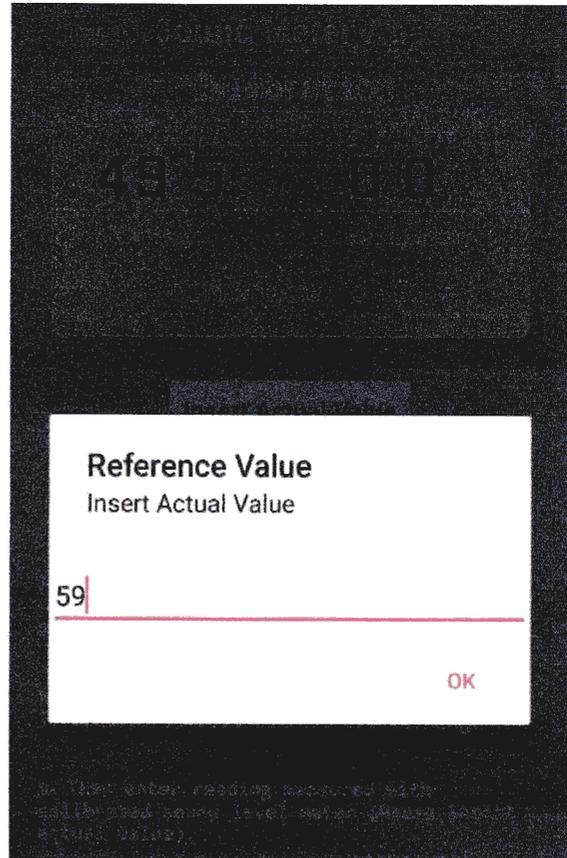
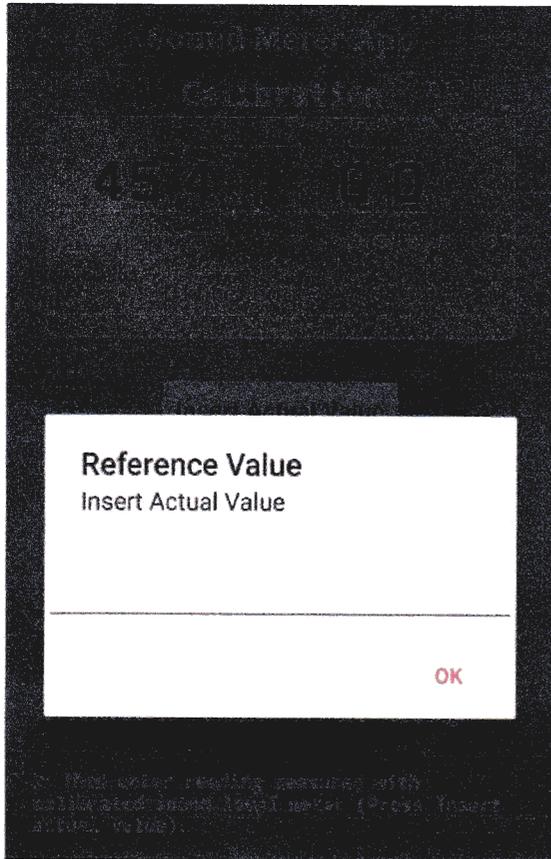
- The smart microphone should not be kept hidden during measurement.
- The smartphone should not be in the pocket but should be held on hand while noise measurements.
- Don't make a noise on the back of the smartphone while monitoring noise.
- Keep a safe distance from the source during noise monitoring; otherwise, it may harm you.

#### \*\*Notes

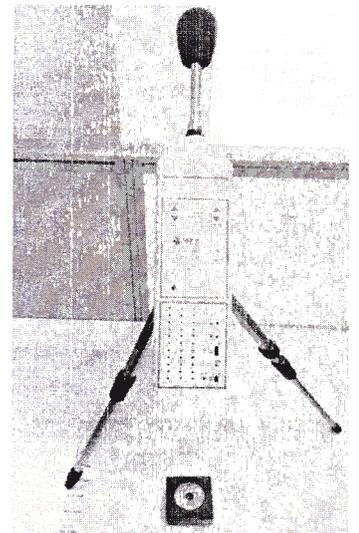
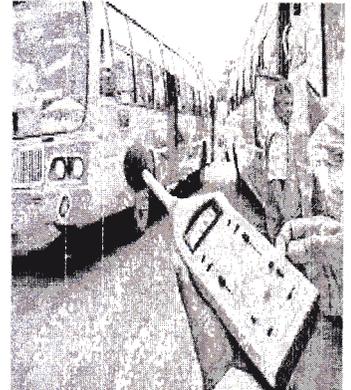
This tool is not a professional device to measure decibels. Microphones in most smartphone devices are aligned to the human voice. The smartphone microphone device limits the maximum values due to which Very loud sounds (over ~90 dB) may not be recognized by most of the devices. So please use it as just auxiliary tools. If you need more accurate dB values, we recommend an actual sound level meter for noise measurements.

ANNEXURE - R2

**Manipulation of the Noise Tracker Application**



July 2015

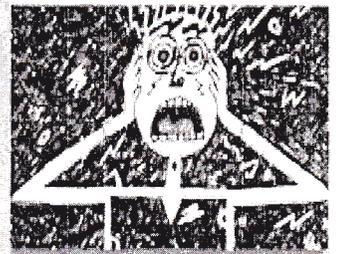


$$L_{\text{pressure}} = 10 \cdot \log [10^{(L_p/10)} - 10^{(L_{p\text{Background}}/10)}]$$



CENTRAL POLLUTION CONTROL BOARD

Noise



**Protocol for Ambient Level Noise Monitoring****1.0 Purpose:**

This protocol presents the protocol for Ambient Noise monitoring to be carried out on routine basis or to address the public complaints. The objective is to monitor the noise level at a particular site or as described in the complaints. The data generated by the method shall also evaluate with prescribed noise level standards.

**2.0 Introduction**

The unit of noise is decibel, one-tenth of a bell and denotes as d(B), however the monitoring unit is considered as dB(A) Leq denotes the time weighted average 'A' of the level of sound in decibels on **scale A** and it has been found related to **human hearing**. Thus in, dB(A)Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear. The unit of frequency is hertz (Hz) and is defined as the number of compressions and rarefactions per unit time (sec.). Human hearing is sensitive to frequencies in the range of about 20-20,000 Hz (the audio frequency range).

Sound pressure is used as the fundamental measure of sound (amplitude) as it is measurable directly by any standard instruments. The weakest sound pressure disturbance that can be detected by an "average" person at 1,000Hz has been found to be  $20 \mu\text{N/m}^2$  and the largest  $10^7 \mu\text{N/m}^2$ . Because of such a wide range, the use of a linear pressure scale has been found to be non-scientific. It has been found convenient to employ sound pressure level, a quality, which is proportional to the logarithm of sound pressure. By this, the sound pressure range of interest is compressed between 0 to 130 dB.

**3.0 Site Selection Criteria:**

Site of an area shall be selected such that it meets the land use pattern as prescribed in the standard e.g. Industrial, Commercial, Residential & Silence Zone.

**(A) General:**

1. The station should be located at the ambient level i.e. away from the direct source, away from any vibration and any obstruction.
2. Categorize the area with land use pattern.

**(B) Specific :**

Always use tripod stand at above the ground level of 1 to 1.5 m for areas. Hand held monitoring should be avoided.

**(C) Case Specific Locations:**

- DG Sets up to 800 kW at about 1 m distances from all sides. DG Sets more than 800 kW at about 1 m distance of acoustic enclosure.

## Central Pollution Control Board, Delhi

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Concerned State PCBs / PCCs may regulate the norms with minimum reduction of 25 dB(A) to see the effectiveness of the enclosure.

- Petrol and Kerosene Gensets Sound power level is measured in anechoic room so as to have segregated noise level.
- Fire crackers 4 m from the bursting point, there shouldn't be reflecting surface around 15m radius.
- Vehicle 0.5m from the exhaust point.

### (D) Positioning of the instrument:

- Microphone must be placed 1.2 -1.5m above the ground level.
- In dry conditions with a wind speed of less than 5 m/s.
- Isolate the instrument from strong vibration and shock.

### 4.0 Selection of Noise level meter:

Noise measurements will be made with a Type 1 integrating sound level meter with free-field microphone which meets the Accuracy of noise measurement as per IEC 804 (BS 6698) Grade I or ANSI Type I or equivalent IEC 61672-1(2002-05) Class-I.

### 5.0 Calibration:

Make sure that the instrument is properly calibrated. Measurements should be accepted as valid only if the calibration level from before and after the noise measurement agrees to within 1.0 dB. The sound level meter and calibrator will hold a current calibration certificate traceable to national standards.

Start the calibrator and put on 1 KHz frequency calibration on two values 94 dB and 114 dB. If instrument is shows more than  $\pm 0.3$  dB differences adjust the calibration. Calibration is done O.K. now instrument is ready for monitoring.

### 6.0 Monitoring time:

The monitoring should be carried out minimum 75% of the prescribed Day time (06.00 am to 22.00 pm) and Night time (22.00 pm to 06.00 am).The exercise has to be carried out for 6 to 8 hrs. in the said time frame of day & night. It is always preferable to have large number of data sets thus 1sec sampling frequency is recommended.

### 7.0 Monitoring Parameters:

$L_{eq}$ ,  $L_{10}$ ,  $L_{90}$ ,  $L_{50}$ ,  $L_{max}$ ,  $L_{min}$ , (with 1 sec sampling period at all locations).

### 8.0 Monitoring Protocol:

The following criteria will be observed when undertaking the noise monitoring:

- a) During ambient noise monitoring sound comes from more than one direction, it is important to choose a microphone and mounting which gives the best possible Omni directional characteristics;

- b) The noise measurement equipment will be supervised continuously during the monitoring period and notes will be made of the date, time and prevailing weather conditions;
- c) Immediately prior to and following each noise measurement session the accuracy of the noise level meter shall be checked using an acoustic calibrator generating a known sound pressure level at a known frequency.
- d) Noise measurements should not be made in fog and rain;
- e) A wind shield will be used at all times to prevent interference of reflecting noise;
- f) As far as is practicable, the pause facility on the noise measurement equipment will be used to exclude extraneous noise (e.g. low flying aircraft and road traffic passing in front of the microphone) so that the results recorded are representative of the site noise. If possible for extraneous noise/other source background noise can be eliminated from final reading by using the following formula:

$$L_{\text{pressure}} = 10 \cdot \log [10^{(L_p/10)} - 10^{(L_{p\text{Background}}/10)}]$$

#### **10.0 Monitoring records:**

- (i) The date, time, location and duration of the measurement;
- (ii) All predominant noise sources will be noted, which may include extraneous noise such as road traffic, aero-planes and other activity;
- (iii) Weather conditions will be recorded including wind speed and approximate direction, cloud cover, rain and ground frost;

#### **11.0 Monitoring data submission:**

The particulars of the measurements recorded by the noise level meter shall be furnished in the monitoring data sheet, as at **Annexure I**. A typical flow chart may be adopted for uniformity in the monitoring.

#### **12.0 Monitoring Inferences:**

The monitoring inferences should be drawn on the basis of final data sheet viz. compliance to the specified standard, violation of standard, average  $L_{eq}$ , noise intensity  $L_{50}$ ,  $L_{90}$  etc. and suggest corrective action.

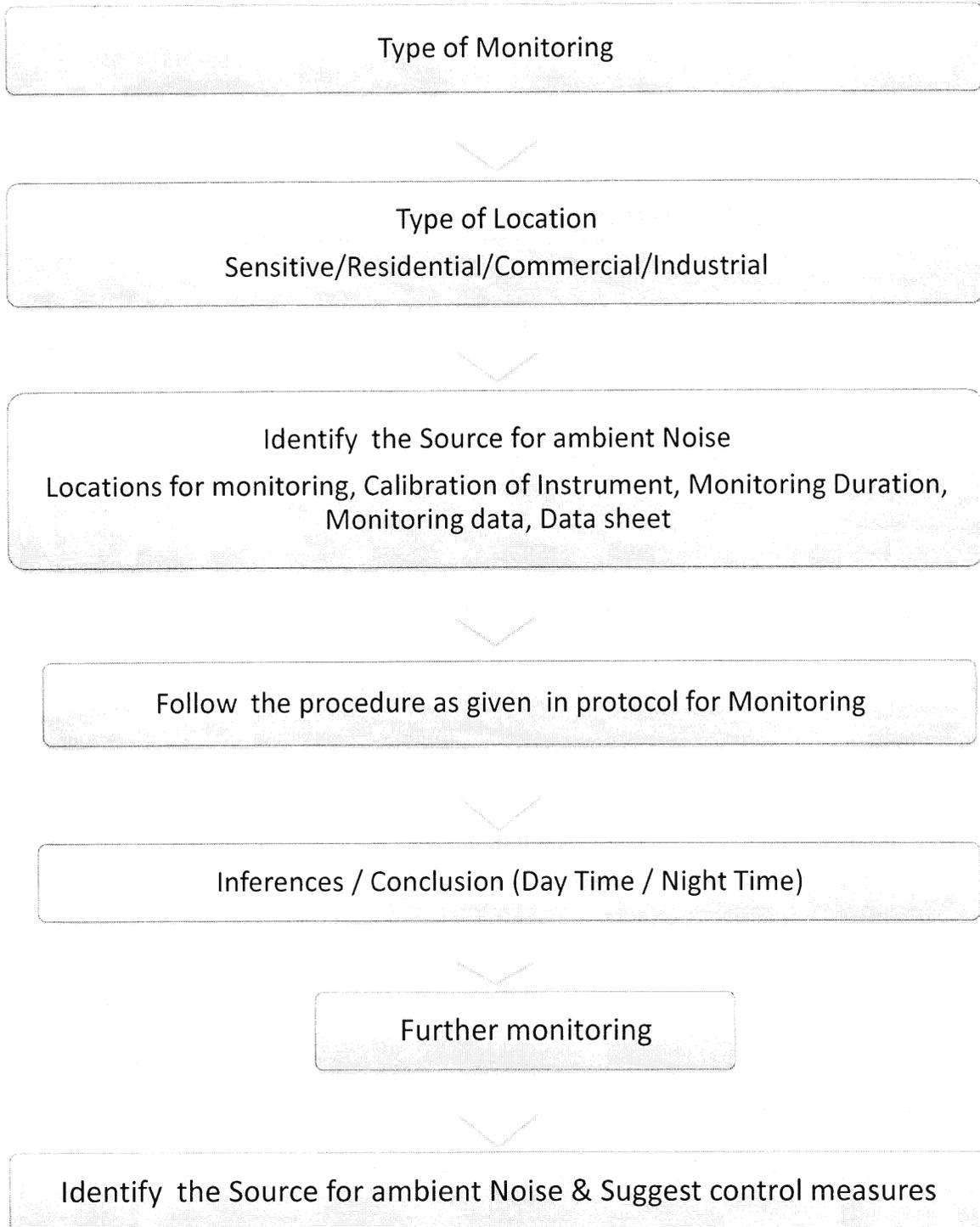
## Central Pollution Control Board, Delhi

## Annexure-I

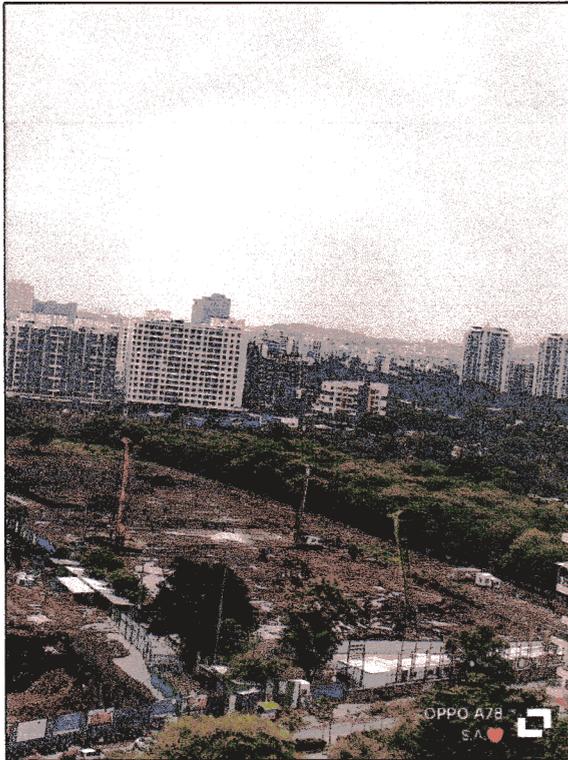
**Data sheet for Ambient Noise Monitoring**

Description of Location:			Date:					
<b>Noise Level Meter</b>								
Make	:							
Model	:							
Serial No.	:							
<b>Calibration Result of Noise Level Meter</b>								
Calibration	94 dB at 1000 Hz			114 dB at 1000 Hz				
Initial								
Final								
<b>Sampling Rate</b>								
S. No.	Time duration	File No.	Sound Parameters (dBA)					
			Leq	L <sub>10</sub>	L <sub>50</sub>	L <sub>90</sub>	L <sub>min</sub>	L <sub>max</sub>
1								
2								
3								
4								
5								
6								
...								
...								
Average L equivalent dB(A)								
Monitoring team & signature								
<p><b>Notes:</b> (1) The method for calculation of average Leq: To convert average of dB(A), each value is to be divided by 10, followed by antilog and finally calculate arithmetic mean. The final value is converted in logarithm followed by multiplication with 10. (2) monitoring must be carried for 75% of the prescribed day time and night time for legal compliance, (3) L<sub>max</sub> and L<sub>min</sub> are to be reported hourly basis and (4) L<sub>50</sub> &amp; L<sub>90</sub> also recorded to understand the intensity of the noise for further course of action.</p>								

## Manual Ambient Noise Monitoring Flow Chart



ANNEXURE - R4  
**OTHER PROJECTS WORK IN VICINITY**



**Piling work**



**Concrete Placer Boom**

~~ANNEXURE - R5~~  
481  
AIRCRAFT FUNNEL ZONE

**Colour Coded Zonal MAP issued by Airport Authority**



 **P8 ZONE**

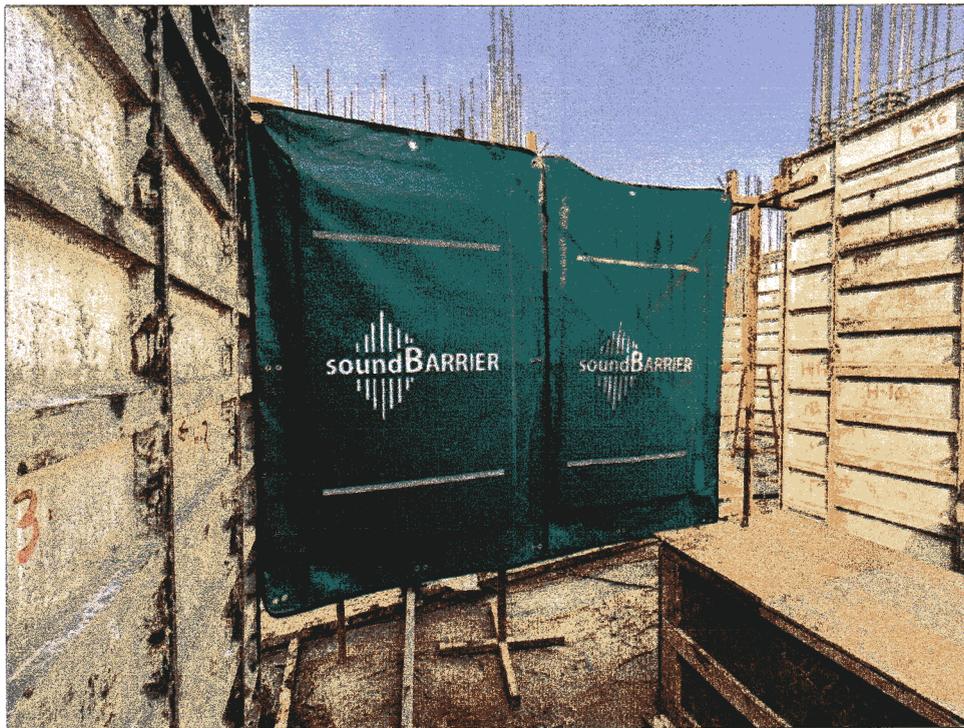
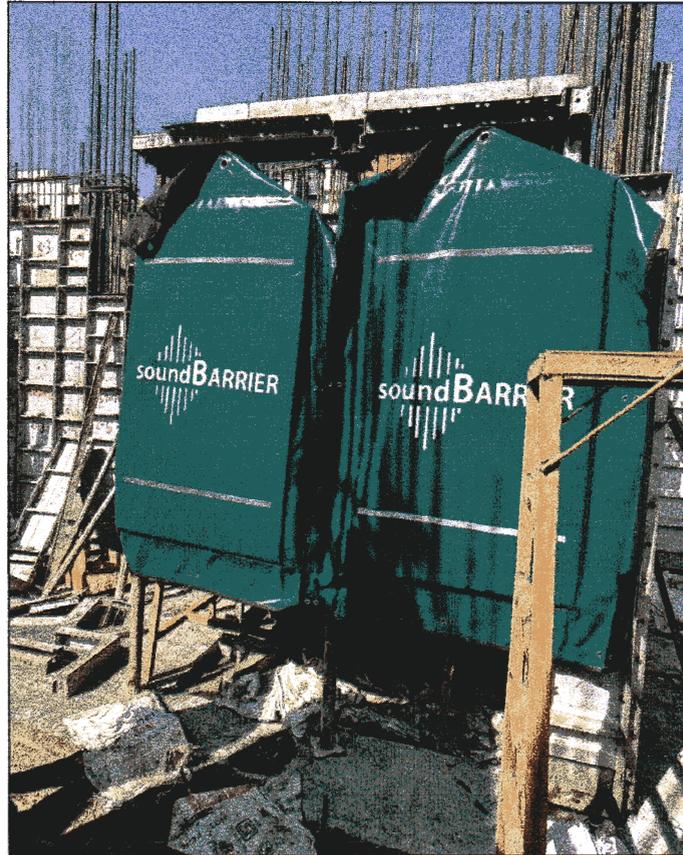
**Latitude: 18°34'16.9"N**  
**Longitude: 73°47'02.7"E**

**NOISE MEASURES**



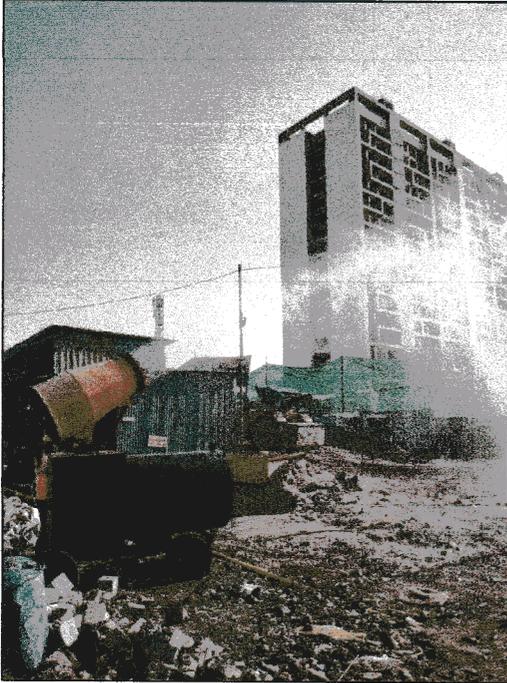
**Noise Blankets are installed.**

**NOISE MEASURES**



**Noise Blankets are installed.**

DUST MEASURES



Anti Smog guns are installed on site



Dust areas are covered with Green Net



GSTIN :- 27ABICS5290A1ZC

PAN :- ABICS5290A

## PURCHASE ORDER

<b>INSTRUMEX</b> 106 - 107, Ashish Udyog Bhavan, Opp. SNTD Collage Ramchandra Ext. Lane, Liberty Grade Malad, West, Mumbai - 400064 GST LOCATION- MAHARASHTRA GSTIN- 27AFNPK8304B1ZL Name- Ms. Kamla Contact No- 9920629014	Order No. : AJEC/00127/23-24	Mode of Transport :
	Order Date : 05-12-2023	<b>Delivery Address :</b> VJ - PKC (K38) Sr. No. 38, Kharadi GST LOCATION- MAHARASHTRA GSTIN- 27ABICS5290A1ZC
	<b>BLDG Name</b> : SITE SETUP	<b>Contact Person :</b> ...
	<b>Vendor Bank details</b>	<b>Contact phone No :</b> +91-... <b>Contact mobile No :</b> +91-
	Bank A/C - 3793691479 IFSC Code - CBIN0280612 Account Name - Central Bank of India	

Please supply the following Materials/items in accordance with your Quotation and subject to following terms and conditions.

SINo.	ITEM CODE	Description	Unit	Quantity	Rate	Net Rate	Amount
1	ENG/SAF/EN V/0142	PORTABLE ANTI SMOG GUN Model: Manual Operated, Throw Distance: 30 Mtr, Tank Capacity: 1000 Lit, Water Droplet Size: 5-20 Micron, System Mounting Type: Mobile Type or Trolley, Fan Consumption: 5HP 2800RPM, No of Nozzles (Fog Canon): 22 Nos, MOC of Nozzles: Brass/Stainless Steel, Upward Rotation Angle: 10-50 Degree, Left to Right Rotation Angle: 320 Degree, Water Discharge: 33 Lit/Min, Water Consumption: 2000 Lit/Hr, Warranty: 12 Months, Fan Motor: Crompton, Pump: CRI/Lubi, Electrical Panel: Schneider FREIGHT(BEFORE GST) - 15000, CGST@ 9% - 17145, SGST@ 9% - 17145	NOS	1.000	175,500.000		175,500.00
						BASIC	175,500.00
						FREIGHT(BEFORE GST)	15,000.00
						CGST	17,145.00
						SGST	17,145.00
						Gross	224,790.00

Rupees Two Lac Twenty Four Thousand Seven Hundred Ninety Only

**Terms & Conditions :**

- All bills and delivery challans must mention PO No, billing Company name, address and site delivery address separately.
- The rates mentioned above include basic rates, packing and forwarding, any sundry charges, and all govt taxes or otherwise mentioned separately.
- Freight- Inclusive.
- Loading- Inclusive.
- Unloading charges- Exclusive.
- Payment Terms: 100% Advance with PO without Taxes (GST). GST will be paid immediate against booking of invoice.
- All materials supplied must be strictly as per specifications decided by our technical team and will be asper mentioned herein and any deviation will get rejected.
- All the materials must be supplied immediately or otherwise scheduled as mentioned in PO.
- All bills must be as per PO and actual quantity measured and received and bills to be submitted at site stores only.
- All bills must mention billing address and delivery address separately.
- The activation/ validation of a vendor's GST number is entirely the vendor's responsibility and later any changes will not be considered.
- The weighthment will be strictly at the site Weigh Bridge and it will be final & acceptable by all.

Created By: vjd.rutuja.patil

For, SANKALP CONTRACTS PRIVATE LIMITED  
Authorised Signatory



487

SANKALP CONTRACTS PRIVATE LIMITED

SR NO 200/2, OFFICE NO 301  
C- WING, PALASH PIUS,  
WAKAD, Ph :- 020-67648000

SANKALP

CONTRACTS PVT. LTD

GSTIN :- 27ABIC5290A1ZC

## PURCHASE ORDER

<b>ANTIMO ENGINEERS</b> C-220, SHREYAS INDUSTRIAL ESTATE, JAI COACH, GOREGAON EAST, MUMBAI - 400063. GST LOCATION- MAHARASHTRA GSTIN- 27AAAFB1187D1ZV Name- SAHIL SHAH Contact No- 9833140354	Order No. : AKPOIND/00007/23-24	Mode of Transport :
	Order Date : 23-01-2024	<b>Delivery Address :</b> VJ - PORTIA GRANDE Survey no.13,Hissa no. 3,4,5,6,7,8/1,8/2,9,10,11,12,13B/1,13B/2,14,15,1 6,17,18,19,Plot 1C, at Village Balewadi, Taluka Haveli
	<b>BLDG Name</b> : SITE SETUP	GST LOCATION- MAHARASHTRA GSTIN- 27ABIC5290A1ZC
	<b>Vendor Bank details</b>	
	Bank A/C - 50231 40000 0306 IFSC Code - CNRB0015023 Account Name - CANARA BANK	<b>Contact Person :</b>  <b>Contact phone No :</b> +91-  <b>Contact mobile No :</b> +91-

Please supply the following Materials/items in accordance with your Quotation and subject to following terms and conditions.

SINo.	ITEM CODE	Description	Unit	Quantity	Rate	Net Rate	Amount	
1	ENG/GAF/00 12	ACOUSTIC PANEL SUPPLY OF FLEXIBLE SOUND BARRIER BLANKETS: SIZE: 2.05M(H) X 1.33M (W) X 35MM THICK (+/- 5MM) 12-15 dB CGST@ 9% - 5068.8, SGST@ 9% - 5068.8	SFT	176.000	320.000		56,320.00	
							BASIC	56,320.00
							CGST	5,068.80
							SGST	5,068.80
							ROUND OFF (+)	0.40
							Gross	66,458.00

Rupees Sixty Six Thousand Four Hundred Fifty Eight Only

**Terms & Conditions :**

- All bills and delivery challans must mention PO No, billing Company name , address and site delivery address separately.
- The rates mentioned above include basic rates, packing and forwarding, any sundry charges, and all govt taxes or otherwise mentioned separately.
- Freight- EXTRA AT ACTUAL
- Loading- Inclusive.
- Unloading charges- Exclusive.
- Payment terms will be 100% ADVANCE ALONG WITH PO
- All materials supplied must be strictly as per specifications decided by our technical team and will be asper mentioned herein and any deviation will get rejected.
- All the materials must be supplied immediately or otherwise scheduled as mentioned in PO.
- All bills must be as per PO and actual quantity measured and received and bills to be submitted at site stores only.
- All bills must mention billing address and delivery address separately.
- The activation/ validation of a vendor's GST number is entirely the vendor's responsibility and later any changes will not be considered.
- The weightment will be strictly at the site Weigh Bridge and it will be final & acceptable by all.
- Original challan should be submitted along with material only.
- GST amount will be paid only after submitting payment of GST in GST return portal.

**Indent No** : SCPRN/03355/23-24**INDENT REMARKS** : Required for acoustic proofing work at tower area.

Created By: vjd.amar.patil

For, SANKALP CONTRACTS PRIVATE LIMITED  
Authorised Signatory

This is system generated purchase order does not required a sign.

Page 1 of 1

**TAX INVOICE**

Sankalp Contracts P. Ltd.					Bill No : 87			
VJ-Portia Grande Building,					Date : 01-02-2024			
S No:13, Hissa No : 3, Balewadi, Tal: Haveli, Pune - 411045					P.O. No. : AKPOIND/00007			
Mr. Vishal Bhosale - 98905 01155					Date : 23-01-2024			
Eway Bill No :					L.R. No. :			
Buyer GST : 27ABICS5290A1ZC			PAN No: ABICS5290A		Date :			
Tranporter: Avinash Cargo P Ltd.					Vendor Code			
Sr No	Description	HSN	Qt	Rate	Per	Amount		
1	Acoustic Panel Flexible Sound Barrier Blanket Size: 2.05m (H) x 1.33m (W) X 35mm (Th)	39181090	176	320	Sq. Ft	56,320		
<i>Door Delivery</i>								
<i>Paid</i>								
Bank Details : Canara Bank, Mumbai - 57 Branch.								
A/c No: 50231 4000 00306; IFC: CNRB0015023; MICR: 400015214								
GST Summary	Taxable Value	CGST Rate	CGST Amt	SGST Rate	SGST Am	IGST Rate	IGST Amt	Total GST
18%	56,320	9%	5069	9%	5069			10138
Total:								56,320
GST @ 18%								10,138
Total:								66,458
Freight								3,542
Rs. Seven Zero Zero Zero Zero only.								Grand Total : 70,000
Seller GST : 27AAAFB1187D1ZV			PAN : AAAFB1187D		FOR ANTIMO ENGINEERS			
<i>C. C. Attached</i>								
								